

भारत सरकार / Government of India
राष्ट्रीय वित्तीय रिपोर्टिंग प्राधिकरण / National Financial Reporting Authority

7th Floor, Hindustan Times House,
Kasturba Gandhi Marg, New Delhi

NF-12035/2/2021

Dated 02.12.2021

To,

1. All Ministries / Departments of Government of India,
2. All State Governments / Union Territory Governments
3. RBI / Public Sector Banks/ Government Financial Institutions / Regulatory Bodies / Public Sector Undertakings / Autonomous and Statutory Bodies / Other Government Institutions

Sub: Filling up of posts of Manager and Assistant Manager in NFRA at New Delhi on Deputation / Short term Contract basis

Sir,

National Financial Reporting Authority (NFRA), New Delhi, is a statutory body set up under Section 132 of Companies Act, 2013. NFRA has been established to protect the public interest and the interests of investors, creditors and others associated with the companies or bodies corporate by establishing high quality standards of accounting and auditing and exercising effective oversight of accounting functions performed by the companies and bodies corporate and auditing functions performed by auditors.

2. The Authority proposes to fill up the posts as per details stated in the **Annexure - I** in its headquarters at New Delhi from among the following, initially for a period of three years in accordance with the Recruitment Rules notified vide Extraordinary Gazette No. 369 dated 16.5.19 of Ministry of Corporate Affairs and MCA Letter No. NFRA-05/14/2020-Comp-MCA dated 18.8.2020 (Copies of the same are enclosed as **Appendix I and II** respectively):

(i) On Deputation from officers of Central Government or State Governments or Union territory Governments

Or

(ii) On Short Term Contract basis from officers of RBI / Public Sector Banks/ Government Financial Institutions / Regulatory Bodies / Public Sector Undertakings / Autonomous and Statutory Bodies / Other Government Institutions. **In case of Short Term Contract, the officer will remain an employee of his/her parent organisation and will be repatriated to his parent organisation on reversion from Short Term Contract.**

3. It is requested to forward applications in the prescribed proforma (**Annexure –II**) along with attested copies of ACRs/APARs for the last five years and Vigilance clearance of eligible candidates whose services could be placed at the disposal of the Authority immediately in the event of their selection. The application should be sent through proper channel in an envelope superscribing the post applied for, to the Secretary, NFRA, 7th Floor Hindustan Times House, K.G. Marg, New Delhi – 110001 **so as to reach the undersigned on or before two months from the date of publication of advertisement on this Vacancy Notice in Employment News. Advance copy along with stipulated documents may be sent on email id manager-admn@nfra.gov.in.** (Note- In case of any change in this notice the same will be displayed on NFRA website as such the interested officers are requested to see the NFRA website nfra.gov.in regularly)


(Arun Kumar Singh)
Deputy General Manager, NFRA

Encl. As above.

Copy to:

1. Joint Secretary, Ministry of Corporate Affairs: for kind information.
2. Director (Admin), DoPT with request to kindly arrange to put up this Vacancy Circular on the *Vacancy Notifications of Min./Deptt./Org. in GOI* section of DOPT website.
3. Under Secretary (CS-I (P)), DoPT with request to kindly arrange to put up this Vacancy Circular on the *What's New* section of DoPT website for wide publicity.
4. US (Competition), Ministry of Corporate Affairs with request to arrange to put up this Vacancy Circular on the website of Ministry of Corporate Affairs.
5. IT Team of NFRA with request to put up this Vacancy Circular on website of NFRA and social media handles of NFRA.

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Details of Posts to be filled up in NFRA

S.N.	Name of Posts	No. of likely* vacancies	Basic Pay	Eligibility Criteria
1.	Manager Grade B	1	Rs.35150 - 1750(9)- 50900- EB- 1750(2)- 54400- 2000(4)- 62400 (16)	<p>For Deputation:</p> <p>An officer of Central Government or State Governments or Union Territory Governments:</p> <p>(i) with regular service in the grade rendered after appointment thereto on regular basis in Level 10 (Rs. 56100-177500) in the pay matrix;</p> <p>or</p> <p>(ii) with three years of regular service in the grade rendered after appointment thereto on regular basis in Level 8 (Rs. 47600-151100) in the pay matrix;</p> <p>and</p> <p>minimum two years post- qualification experience in the fields of law, investigation, Information Technology, Finance, Economics, Accountancy, Auditing, Administration.</p> <p>For Short Term Contract:</p> <p>Officers from Reserve Bank of India, Public Sector Banks, Government Financial Institutions, regulatory bodies, statutory bodies, Public Sector Undertakings and other government institutions with not less than six years of experience in the officer cadre or Junior Management grade, of which, minimum three years post-qualification experience in the fields of law, investigation, Information, Technology, Finance, Economics, Accountancy, Auditing, Administration.</p> <p>Essential qualification for deputation / short term contract:</p> <p>Chartered Accountant or Master of Business Administration with specialization in Finance or Accounting or Chartered Financial Analysis or Law or Post Graduation in Commerce, Economics, Finance or any other discipline, from a recognized University or Institution.</p> <p><i>Note: There is no requirement of minimum educational qualification in respect of officers from All India or Group A Central Services. However, experience of minimum two years is required in the said fields.</i></p> <p>Age Limit for Deputation / Short term Contract</p>

				The maximum age-limit for appointment by deputation or contract shall be not exceeding fifty six years as on the closing date of receipt of applications.
2.	Assistant Manager (AM). Grade A	1	Rs. 28150- 1550(4)- 34350- 1750(7)- 46600- EB-1750 (4)- 53600- 2000(1)- 55600.	<p>For Deputation:</p> <p>An officer of Central Government or State Governments, or Union Territory Governments:</p> <p>(i) with regular service in the grade rendered after appointment thereto on regular basis in Level 8 (Rs. 47600-151100) in the pay matrix;</p> <p>or</p> <p>(ii) with two years of regular service in the grade rendered after appointment thereto on regular basis in Level 7 (Rs. 44900-142400) in the pay matrix;</p> <p>and</p> <p>minimum two years post-qualification experience in the fields of law, investigation, Information Technology, Finance, Economics, Accountancy, Auditing, Administration.</p> <p>For Short Term Contract:</p> <p>Officers from Reserve Bank of India, Public Sector Banks, Government Financial Institutions, regulatory bodies, statutory bodies, Public Sector Undertakings and other government institutions with a minimum of two years of relevant experience in the officer cadre or Junior management grade.</p> <p>Essential qualification for deputation / short term contract:</p> <p>Chartered Accountant or Master of Business Administration with specialization in Finance or Accounting or Chartered Financial Analysis or Law or Graduation in Commerce, Economics, Finance, Bachelor of Technology in Computer Science or Engineering or Master in Computer Application or any other discipline, from a recognised University or Institution.</p> <p>Age Limit for Deputation / Short term Contract</p> <p>The maximum age-limit for appointment by deputation or contract shall be not exceeding fifty six years as on the closing date of receipt of applications.</p>

*No. of vacancies may be revised upwards in in case vacancies remain unfilled or fresh vacancies arise and may be revised downwards in case existing vacancies are filled up during ongoing recruitment processes.

Notes:

1. Deputationists shall not be eligible for consideration for appointment by promotion.

2. The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organization or department of the Central Government shall ordinarily not exceed three years. It may be extended for another two years such that the maximum period of deputation shall not exceed five years.

3. An employee appointed on deputation to any of the above posts may elect to draw either the pay in the scale of pay of the post as shown above, or his pay in the parent cadre with deputation allowance.

4. The terms and conditions of Deputation / Short term contract will be in accordance with MCA letter No. NFRA-05 / 19 / 2020 – Comp-MCA dated 29.10.2020 (**Appendix – III**). Copy of the following letters referred to in the said letter of MCA dated 29.10.2020 are also attached:

- (i) MCA letter No. NFRA-02/19/2019/Comp-MCA dated 28.05.2020 **Appendix-IV**.
- (ii) MCA letter No. NFRA-05/19/2019-Comp-MCA dated 20.10.2020 as amendment to MCA letter No. NFRA-05/19/2019/Comp-MCA dated 28.05.2020 **Appendix V**.
- (iii) Min. of Urban Development OM No. 12035/12/2013 – Pol.II dated 15.01.2014 **Appendix VI**.
- (iv) MCA letter No. NFRA-07 / 1/ 2018 – NFRA-MCA dated 30.12.2020 w.r.t. GPRA is enclosed as **Appendix VII**.
- (v) MCA letter No. NFRA-05 / 3/ 2020 –Comp-MCA dated 12.10.2020 w.r.t. Allowances and entitlements of NFRA staff on Tour and Transfer along with IBBI Office Orders dated 18.08.2017, 09.10.2017 and 31.12.2019 enclosed as **Appendix VIII**.
- (vi) MCA letter No. NFRA-05 / 19/ 2020 –Comp-MCA dated 24.05.2021 enclosed as **Appendix IX**.

5. Dearness Allowance: Dearness Allowance (DA) rates in respect of NFRA pay Scales for November, 2021 to January, 2021 is 91.20%. Presently the revision of DA is quarterly, as under –

February, March, April
May, June, July
August, September, October
November, December, January.

Application form for vacancy in NFRA

Passport size
recent Colored
Photograph of
applicant

Post applied for:

Application is for Deputation / Short term Contract (please tick)

Sl. No.	Particulars	Details to be filled by the Applicant
1.	Name of Applicant	
2.	Present Designation	
3.	Name of Organization employed with	
4.	Type of organization employed with from among: Central Government / State Government / Union Territory Government / RBI / Government Financial Institutions / Regulatory Bodies / Public Sector Undertakings / Statutory Bodies / Other Government Institutions	
5.	In case application is for deputation: Service to which the officer belongs to out of : a. Group A Officers from All India or Central Civil Services b. Date of entry into service as Group 'A' officer	
6.	Contact Details Office Address Email Mobile No. Land Line No.	
7.	Name, Designation, email ID, Phone No of Cadre Controlling Authority.	
8.	Name, Designation, email ID, Phone No of Relieving Authority in case selected.	

9.	Whether currently on deputation? If yes, Date from which on deputation: Name of organization on deputation to: Designation on which on deputation to :																					
10.	Date of Birth (attach proof of DOB)																					
11.	<table border="1"> <tr> <td>Age Limit permissible for the post as on the closing date of receipt of application for the post applied for</td> <td>Age of the applicant on the closing date of receipt of application</td> </tr> <tr> <td></td> <td></td> </tr> </table>	Age Limit permissible for the post as on the closing date of receipt of application for the post applied for	Age of the applicant on the closing date of receipt of application																			
Age Limit permissible for the post as on the closing date of receipt of application for the post applied for	Age of the applicant on the closing date of receipt of application																					
12.	Date of Retirement under applicable service rules where employed.																					
13.	<p>Educational Qualification* Note: Though there is no requirement of minimum Educational Qualification <i>in respect of Group A officers from All India or Central Services</i>, however, such applicants are also required to fill in their Educational Qualification details.</p> <table border="1"> <tr> <td>Essential Educational Qualification Required for the post</td> <td>Educational Qualification possessed by the applicant (Enclose copy of Degree / Certificate / Membership of ICAI)</td> </tr> <tr> <td></td> <td></td> </tr> <tr> <td></td> <td></td> </tr> </table> <table border="1"> <tr> <td>Educational Qualification possessed by the applicant</td> <td>Date of acquiring the said Qualification (attach self-attested supporting document)</td> </tr> <tr> <td></td> <td></td> </tr> <tr> <td></td> <td></td> </tr> <tr> <td></td> <td></td> </tr> </table> <table border="1"> <tr> <td>Desirable Educational Qualification stated for the post</td> <td>Educational Qualification possessed by the applicant (Enclose copy of Degree)</td> </tr> <tr> <td></td> <td></td> </tr> <tr> <td></td> <td></td> </tr> </table>		Essential Educational Qualification Required for the post	Educational Qualification possessed by the applicant (Enclose copy of Degree / Certificate / Membership of ICAI)					Educational Qualification possessed by the applicant	Date of acquiring the said Qualification (attach self-attested supporting document)							Desirable Educational Qualification stated for the post	Educational Qualification possessed by the applicant (Enclose copy of Degree)				
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Educational Qualification possessed by the applicant	Date of acquiring the said Qualification (attach self-attested supporting document)																					
Desirable Educational Qualification stated for the post	Educational Qualification possessed by the applicant (Enclose copy of Degree)																					
14.	<p>In case application is for Deputation:</p> <table border="1"> <tr> <td>Post Held on regular basis (i.e. substantive) basis</td> <td></td> </tr> <tr> <td>Scale of pay drawn on regular basis (i.e. substantive) basis</td> <td></td> </tr> </table>		Post Held on regular basis (i.e. substantive) basis		Scale of pay drawn on regular basis (i.e. substantive) basis																	
Post Held on regular basis (i.e. substantive) basis																						
Scale of pay drawn on regular basis (i.e. substantive) basis																						

	Level of Pay drawn on regular basis (i.e. substantive) basis		
	Date from which service rendered in the said level on regular (i.e. substantive) basis		
15. Experience* in case application is for Deputation			
Grade/ Minimum length of service	Requirement for the post applied for	Actual service details of applicant in this regard	
Grade in which minimum length of service required on regular basis (i.e. substantive) basis			
Minimum length of service in the Grade on regular basis (i.e. substantive) basis			
Essential Experience Required for the post		Experience possessed by the applicant	
Fields	Length of Service	Fields	Length of Service
Give details of Experience in Government Service in reverse Chronological order (may attach additional sheet)			

16. Experience* in case application is for Short term Contract:

Length of service required in officer cadre	Requirement for the post applied for	Actual service details of applicant in this regard

Give details of Experience in Officer Cadre in reverse Chronological order (may attach additional sheet)

Essential Post qualification Experience Required for the post		Experience possessed by the applicant	
Fields	Length of Service	Fields	Length of Service

17. Any other information applicant would like to submit in support of your suitability for the post applied for

18. Attested copy of last 5 Years APAR attached **

19. Copy of Vigilance Clearance attached **

20. Statement of Purpose in 100 words

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Note- Please page number the entire set of application and attach an index of the documents attached.

***Kindly attach copy of Educational Qualification and Experience in support of your application as required for the post being applied for.**

**** To be filled by Competent Authority forwarding the application**

It is certified that the details given above are true.

Signature of the applicant

Date

It is certified that the details given above are verified with service records of the applicant and found to be correct.

**Signature and Seal of the Competent Authority
of the organization forwarding the application**

Date

**Address, Tel. No., and Email id of the
Competent Authority forwarding the Application**

**MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION**

New Delhi, the 16th May, 2019

G.S.R. 369 (E).—In exercise of the powers conferred by sub-section (11) of section 132 of the Companies Act, 2013, the Central Government hereby makes the following rules, namely:—

1. **Short title and commencement.** - (1) These rules may be called the National Financial Reporting Authority (Recruitment, Salary, Allowances and Other Terms and Conditions of Service of Secretary, Officers and Other Employees of Authority) Rules, 2019.
 - (2) They shall come into force on the date of their publication in the Official Gazette.
2. **Definitions.** - (1) In these rules, unless the context otherwise requires,—
 - (a) "Act" means the Companies Act, 2013 (18 of 2013);
 - (b) "Authority" means the National Financial Reporting Authority (NFRA) constituted under sub-section (1) of section 132 of the Act;
 - (c) "employee" means employee of the Authority including Secretary, Officers and other employees;
 - (d) "Schedule" means the Schedule annexed to these rules.
 - (2) Words and expressions used and not defined in these rules but defined in the Act shall have the same meanings as respectively assigned to them in the Act.
3. **Recruitment and appointment of employees.** - (1) The number of posts sanctioned at each level or grade, mode of recruitment, eligibility and composition of Departmental Promotion Committee for each levels or grade shall be such as specified in the Schedule.
 - (2) Appointment in all levels or grade shall be made by the Central Government as per the recommendations of the Departmental Promotion Committee as specified in the Schedule.
 - (3) The Authority shall invite applications from eligible candidates after observing due process, examine suitability of their candidature and provide the list of eligible candidates to the Departmental Promotion Committee to undertake the selection process.
 - (4) The Authority shall forward the recommendations of the Departmental Promotion Committee to the Central Government for consideration and appointment to all the posts.
4. **Pay, allowances and other benefits.** - (1) Pay of an employee of the Authority shall be such as per the Level in pay matrix as approved by the Central Government or pay scale as specified in the Schedule.
 - (2) An employee appointed on deputation to an ex-cadre post may elect to draw either the pay in the scale of pay of the ex-cadre post or his pay in the parent cadre with deputation allowance.
 - (3) The Secretary, officers and employees of the Authority who are not on deputation shall be governed by the new pension scheme.
 - (4) The Secretary, officers and employees of the Authority who are on deputation shall be eligible for pension and retirement benefits, if any, as are available to them in their parent Ministry or Department or organization.
 - (5) For an employee other than an employee on deputation to the Authority, the Authority may, from time to time, frame such schemes and allow such other benefits for the welfare of the employees on such terms and conditions as may be approved by the Central Government from time to time.
5. **Official visits abroad.** - (1) The official visits to abroad by Secretary, officers and other employees of the Authority shall be undertaken with the prior approval of the Chairperson of the Authority or any other Member or officer of the Authority authorized by the Chairperson.
 - (2) Instructions issued by Ministry of External Affairs and Ministry of Finance as amended from time to time shall be applicable.
6. **Residuary provision.** - Matters relating to the terms and conditions of service of the Secretary, Officers and Other Employees of the Authority with respect to which no express provision has been made in these rules, shall be referred by the Authority to the Central Government for its decision and the decision of the Central Government shall be binding on the parties.
7. **Power to relax.** - Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order and for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.

										years and the maximum period of deputation shall not exceed five year. The maximum age-limit for appointment by deputation or contract shall be not exceeding fifty six years as on the closing date of receipt of applications).		
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(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)
7. Manager	13 *(2019). * (Subject to variation dependent on workload)	Not applicable	Grade B Rs.35150-1750(9)-50900-EB-1750(2)-54400-2000(4)-62400 (16)	Selection	Between twenty one and thirty years	Chartered Accountant or Master of Business Administration with specialization in Finance or Accounting or Chartered Financial Analysis or Law or Post-Graduation in Commerce, Economics, Finance or any other discipline, from a recognized	Not applicable	Two years in case of direct recruitment	(a) Direct Recruitment: Forty percent (Through written exam followed by personal interview). (b) Promotion failing which by direct recruitment: Thirty percent, (c) Deputation*	Promotion: Minimum three years of service in Grade- A Deputation: Deputation or Short Term Contract: An officer of Central Government or State Governments or Union territories or Public Sector Undertakings	1. Chairperson, National Financial Reporting Authority-Chairman; 2. One Full-time Member, National Financial Reporting Authority-Member; 3. Deputy Secretary or Director (National	Not applicable

						University or Institution with a minimum six years of post-qualification experience in the fields of law, investigation, Information Technology, Finance, Economics, Accountancy, Auditing, Administration.			or Short Term Contract basis: Thirty percent.	or autonomous and statutory bodies: (i) with regular service in the grade rendered after appointment thereto on regular basis in Level 10 (Rs. 56100-177500) in the pay matrix; or (ii) with three years of regular service in the grade rendered after appointment thereto on regular basis in Level 8 (Rs. 47600-151100) in the pay matrix; and minimum two years post-qualification experience in the fields of law, investigation, Information Technology, Finance, Economics, Accountancy, Auditing, Administration.	Financial Reporting Authority or Ministry of Corporate Affairs)-Member; 4. One External Expert to be nominated by National Financial Reporting Authority-Member.	
										OR		

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										<p>Officers from Reserve Bank of India, Banks, Financial Institutions, regulatory bodies, statutory bodies, Public Sector Undertakings and other government institutions with not less than six years of experience in the officer cadre or Junior Management grade, of which, minimum three years post-qualification experience in the fields of law, investigation, Information, Technology, Finance, Economics, Accountancy, Auditing, Administration.</p> <p>AND</p> <p>Possessing the following educational qualification:</p>		
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										<p>Chartered Accountant or Master of Business Administration with specialization in Finance or Accounting or Chartered Financial Analysis or Law or Post-Graduation in Commerce, Economics, Finance or any other discipline, from a recognized University or Institution.</p> <p>Promotion: Note: Where juniors who have completed their qualifying or eligibility service are being considered for promotion, their seniors would also be considered provided they are not short of the requisite qualifying or eligibility</p>		
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										<p>service by more than half of such qualifying or eligibility service or two year, whichever is less, and have successfully completed their probation period for promotion to the next higher grade along with their juniors who have already completed such qualifying or eligibility service.</p> <p>Deputation: Note: Departmental officers in the feeder category who are in the direct line of promotion will not be eligible for consideration for appointment on deputation. Similarly, deputationists shall not be eligible for consideration for appointment</p>		
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										<p>by promotion. (Period of deputation including period of deputation in another ex- cadre post held immediately preceding this appointment in the same or some other organization or department of the Central Government, shall ordinarily not exceed three years. It may be extendable for another two years and the maximum period of deputation shall not exceed five year. The maximum age-limit for appointment by deputation or contract shall be not exceeding fifty six years as on the closing date of receipt of applications).</p>		
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(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)
8. Assistant Manager	13 *(2019) * (Subject to variation dependent on workload).	Not applicable	Grade A Rs. 28150- 1550(4)- 34350- 1750(7)- 46600- EB-1750 (4)- 53600- 2000(1)- 55600.	Selection	Between twenty one and thirty years.	Chartered Accountant or Master of Business Administration with specialization in Finance or Accounting or Chartered Financial Analysis or Law or Graduation in Commerce, Economics, Finance, Bachelor of Technology in Computer Science or Engineering or Master in Computer Application or any other discipline, from a recognised University or Institution with a minimum of two years of post- qualification experience in accounting or auditing or law or bank.	Not applicable.	Two years in case of direct recruitment.	(a) Direct Recruitment: Sixty percent. (Through written exam followed by personal interview). (b) Deputation or Short Term Contract basis failing which by direct recruitment: Forty percent.	Deputation or Short Term Contract: An officer of Central Government or State Governments, or Union territories or Public Sector Undertakings or autonomous and statutory bodies: (i) with regular service in the grade rendered after appointment thereto on regular basis in Level 8 (Rs. 47600-151100) in the pay matrix; or (ii) with two years of regular service in the grade rendered after appointment thereto on regular basis in Level 7 (Rs. 44900-142400) in the pay matrix; and	1. Chairperson, National Financial Reporting Authority- Chairman; 2. One Full- time Member, National Financial Reporting Authority- Member; 3. Deputy Secretary or Director (National Financial Reporting Authority or Ministry of Corporate Affairs)- Member; 4. One External Expert to be nominated by National Financial Reporting Authority- Member.	Not applicable

										<p>minimum two years post-qualification experience in the fields of law, investigation, Information Technology, Finance, Economics, Accountancy, Auditing, Administration.</p> <p>OR</p> <p>Officers from Reserve Bank of India, Banks, Financial Institutions, regulatory bodies, statutory bodies, Public Sector Undertakings and other government institutions with a minimum of two years of relevant experience in the officer cadre or Junior management grade.</p> <p>AND</p> <p>Possessing the</p>		
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										<p>following educational qualification:</p> <p>Chartered Accountant or Master of Business Administration with specialization in Finance or Accounting or Chartered Financial Analysis or Law or Graduation in Commerce, Economics, Finance, Bachelor of Technology in Computer Science or Engineering or Master in Computer Application or any other discipline, from a recognised University or Institution.</p> <p>Deputation:</p> <p>Note: Departmental officers in the feeder category who are in the direct line of promotion will</p>		
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										<p>not be eligible for consideration for appointment on deputation. Similarly, deputationists shall not be eligible for consideration for appointment by promotion. (Period of deputation including period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organization or department of the Central Government, shall ordinarily not exceed three years. It may be extendable for another two years and the maximum period of deputation shall not exceed five</p>		
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										year. The maximum age-limit for appointment by deputation or contract shall be not exceeding fifty six years as on the closing date of receipt of applications).		
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(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)
9. Personal or General Assistant.	4 *(2019). * (Subject to variation dependent on workload).	Not applicable.	Grade III Rs.20650-1150(3)-24100-1225(1)-25325-1325(3)-29300-1475(6)-38150-1525(2)-41200-1740(2)-44680-1875(1).	Selection.	Not applicable.	Not applicable.	Not applicable.	Not applicable.	By Deputation or Short Term Contract.	Deputation (including short-term contract): An officer of Central Government or State Governments or Union territories or Public Sector Undertakings or autonomous and statutory bodies: (i) holding analogous post on regular basis in the parent cadre or department; or (ii) with a minimum of six years of	1. Secretary, National Financial Reporting Authority-Chairman; 2. Deputy Secretary or Director (National Financial Reporting Authority or Ministry of Corporate Affairs-Member; 3. Executive Director, National Financial Reporting Authority-Member.	Not applicable.

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191606/2021/IT NFRA

File No.NFRA-05/14/2020-Comp-MCA

No. NFRA-05/14/2020-Comp-MCA
Government of India
Ministry of Corporate Affairs

5th Floor, 'A' Wing, Shastri Bhawan
New Delhi-110001,
Dated August, 2020

To

The Secretary
National Financial Reporting Authority
8th Floor, Hindustan Times Building
Kasturba Gandhi Marg, New Delhi

Subject: Minimum Educational Qualification in respect of officers of Central Government applying for deputation in NFRA-reg

I am directed to refer to NFRA's DO No. NF-11011/6/2019 dated 14.07.2020, and to say that the requirement of educational qualifications are not applicable to officers of All India and Group A services in the Recruitment Rules as they come with the necessary experience required by NFRA. Educational qualifications are applicable for only other categories of applicants from RBI, Banks, Financial Institutions, Regulatory Bodies etc.

2 Thus, there is no requirement of minimum educational qualification in respect of Group A officers from All India or Central Services applying for deputation for various posts in NFRA as per the Recruitment Rules of NFRA.

3. This issues with the approval of Competent Authority.

Yours faithfully,

(Rakesh Kumar)
Under Secretary to the Govt. of India

Signature Not Verified

Digitally signed by RAKESH
UMAR
Date: 2020.08.18 15:09:45 IST

APPENDIX - III

No. NFRA-05/19/2020-Comp-MCA
Government of India
Ministry of Corporate Affairs

5th Floor, 'A' Wing, Shastri Bhawan
New Delhi-110001,
Dated 29 October, 2020

To

The Secretary
National Financial Reporting Authority
8th Floor, Hindustan Times Building
Kasturba Gandhi Marg, New Delhi

Subject: Terms and Conditions for Deputation/ Short Term Contract in NFRA-
reg.

Sir

I am directed to refer to NFRA's letter No. NF-12019(11)/2019 dated 02.09.2020, on the subject mentioned above and to say that approval of the Competent Authority is hereby accorded for the terms and Conditions for Deputation/ Short Term Contract in NFRA as detailed below in the table:

Sl. No.	Type of pay, Allowances and benefits.	Terms and Conditions for employee appointed on deputation/Short Term Contract in NFRA
1.	The Deputation / Short term Contract in NFRA will be in accordance with the following : i. National Financial Reporting Authority (NFRA) (Recruitment, Salary, Allowances and Other Terms and Conditions of Service of Secretary, Officers and Other Employees of Authority) Rules, 2019 notified vide Ministry of Corporate Affairs (MCA) gazette Notification No. G.S.R. 369 (E) dated 16th May, 2019. ii. DOPT OM No. 6/812009-Bst.(Pay-11) dated 17.6.2010 iii. DOPT OM No. 2/6/2016-Bst.(Pay-11) dated 17.2.2016 iv. DOPT OM No. 2/11/2017-Bst.(Pay-11) dated 24.11.17	
2	Pay and Deputation allowance	An employee of Central Government appointed on deputation to a post in NFRA may elect to draw either the pay in the scale of pay of the post in NFRA, or his pay in the parent cadre with deputation allowance. Deputation allowance will be in accordance with MCA letter No. NFRA-05/19/2019/COMP-MCA dated 28.05.2020 as amended from time to time. An employee appointed on short term contract to a post in NFRA, will get Pay as per NFRA pay scale only.
3.	Dearness	In case of an employee appointed on Deputation in NFRA,

Allowance	<p>Dearness allowance will be as applicable for Central Government employees/ NFRA pay scales depending on point 2 above.</p> <p>In case of an employee appointed on Short term contract in NFRA, Dearness allowance will be as applicable for NFRA pay scale.</p>
4. Leave Salary and Pension/NPS contribution during the period of deputation	<p>As per existing instructions of Govt of India, the following contributions are payable by NFRA</p> <p>a. Leave Salary Contribution: Leave Salary Contribution has been prescribed as 11% of the pay as prescribed in the FR 116 & 117.</p> <p>b. Pension Contribution: as per rates of contribution as prescribed in the FR 116 & 117. The same has the range between 7-23% of the monthly Pay corresponding to the years of services in the parent department.</p> <p>c. NPS Contribution: NPS Contribution, employer's Share shall be at the rate of 14%.</p>
5. Contributory Provident Fund/Employees Provident Fund	Employer's contribution, will be paid to the lending organisation at the rate of maximum upto 12% of the Pay of the employee; as per EPF Act, 1952 and CPF Rules, 1962
6. Joining time, joining time pay	The Officer/ services would be covered under OCS Joining Time rules.
7. Medical facilities	Medical facilities shall be as per para VI (a) to (e) (i.e. Group medical Policy, Domiciliary, Annual Health Check-up) of MCA letter No. NFRA-05/19/2019/COMP-MCA dated 28.5.2020
8. Leave	An employee appointed on deputation / short term contract to NFRA shall be regulated by the leave rules of the parent organisation. Leave will not be a matter of right and prior approval of leave including station leave will be required to be taken from controlling officer concerned in NFRA. Specific office hours for the employee on deputation / short term contract to NFRA will be as per NFRA / office procedure of NFRA.
9. Gratuity Contribution	In case of an employee appointed on Deputation / Short term contract in NFRA, the Gratuity for the period of deputation / short term contract will be paid by NFRA to the lending organisation as per rules and rates prescribed by the lending organisation and accepted by MCA as per rules. Gratuity Contribution at the maximum rate of One month's Pay plus Dearness Allowance per annum shall be allowed to an Officer.
10. House Rent Allowance (HRA)	In case of an employee appointed on Deputation / Short term contract in NFRA, HRA will be paid to the employee as per MCA letter No. NFRA 05/19/2019/COMP-MCA dated 28.5.2020. In case the

... (text partially obscured) ...

		employee is residing in GPRA, the payment will be made to Directorate of Estates, Ministry of Urban Development (Ref: MoUD, now MoHUA, OM No.12035/12/2013-PolII dated 15.01.2014)
11.	Transport Allowance(T.A.)	In case of an employee appointed on Deputation / Short term contract in NFRA, Transport allowance will be paid as per MCA letter No. NFRA-05/19/2019/COMP-MCA dated 28.5.2020
12.	Travelling Allowance/Transfer TA	In case of an employee appointed on Deputation / Short term contract in NFRA, Travelling Allowance / Transfer TA will be paid to the employee as per approval of the MCA.
13.	Children Education Allowance	In case of an employee appointed on Deputation / Short term contract in NFRA, Children Education Allowance will be paid to the employee as per MCA letter no. NFRA-05/19/2019/COMP-MCA Dated 28.05.2020.
14.	Leave : Fare Concession	In case of an employee appointed on Deputation / Short term contract in NFRA, Leave Fare Concession will be paid to the employee as per MCA letter no. NFRA-05/19/2019/COMP-MCA Dated 28.05.2020 and subject to the condition that the employee has not availed similar facility for the same period/block year in his/her parent organization.
15.	Other Perks and facilities	The other perks and allowances and facilities shall be as decided by NFRA / MCA from time to time. However, such allowances as are not admissible to employees of NFRA shall not be admissible to the officer on deputation/short term contract, even if they were admissible in the parent organization.
16.	Employees contribution	All the contribution which the employee contributes such as Provident Fund Group Insurance, NPS etc. shall be recovered from salary and remitted to the Parent organisations.

2. In case of clarification on any matter the decision of MCA/NFRA will be final and binding.

3. This issues with the approval of Competent Authority and concurrence of AS&FA vide their note #56 dated 09.10.2020.

Yours faithfully,

Rakesh Kumar

(Rakesh Kumar)

Under Secretary to the Govt. of India

No.NFRA-05/19/2019/COMP-MCA
Government of India
Ministry of Corporate Affairs

5th Floor, A-Wing, Shastri Bhawan
New Delhi-110001
Dated the 28th May, 2020

To,

The Secretary,
National Financial Reporting Authority (NFRA),
Hindustan Times Building,
K. G. Marg, New Delhi.

Subject: Perks and allowances for Employees of National Financial Reporting Authorities (NFRA).

Sir,

I am directed to refer to NFRA's proposal for grant of Perks and allowances for Employees of National Financial Reporting Authorities (NFRA) and convey the approval of the Competent Authority for the following Perks and Allowances for Officers & Staff of NFRA:-

- I. **Dearness Allowance** – The rate of Dearness Allowance for every rise or fall of 4 points over 4440 points of the All India Working Class Consumer price Index (Base 1960 = 100) shall be at 0.10% of pay.
- II. **New Pension Scheme** – As applicable.
- III. **Grade Allowance** – The Grade Allowance shall be payable to the employees at the rates mentioned below:

Sl. No.	Post/Grade	Amount in Rs. Per Month
(i)	Executive Director	20,000/-
(ii)	Grade 'F'	17,500/-
(iii)	Grade 'E'	16,250/-
(iv)	Grade 'D'	11,000/-
(v)	Grade 'C'	8,300/-
(vi)	Grade 'B'	6,800/-
(vii)	Grade 'A'	6,000/-
(viii)	Personal/General Assistant	Grade - III
		Grade - II
		Grade - I
		1,500/-

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IV. House Allowance - The House Allowance shall be payable at the rates mentioned below:

Sl. No.	Post/Grade		Amount of allowance in lieu of residential accommodation in NCR in Rs. Per Month
(i)	Executive Director		67,500/-
(ii)	Grade 'F'		60,700/-
(iii)	Grade 'E'		54,000/-
(iv)	Grade 'D'		47,250/-
(v)	Grade 'C'		40,500/-
(vi)	Grade 'B'		33,750/-
(vii)	Grade 'A'		27,000/-
(viii)	Personal/General Assistant	Grade - III	23,500/-
		Grade - II	20,000/-
		Grade - I	15,000/-

Notes: In case the employees on Deputation/contract, payment of the allowance, granting of accommodation etc. would be as per terms and conditions of deputation/contract.

V. Family Allowance – The payment of family allowance at the same rate as SEBI that is @ 4% of pay (rounded off to next higher rupee), subject to a maximum as given below:

Sl. No.	Post/Grade		Amount in Rs. Per Month
(i)	Executive Director		Not payable
(ii)	Grade 'F'		Not payable
(iii)	Grade 'E'		3,750/-
(iv)	Grade 'D'		3,250/-
(v)	Grade 'C'		1,750/-
(vi)	Grade 'B'		1,750/-
(vii)	Grade 'A'		1,750/-
(viii)	Personal/General Assistant	Grade - III	1,575/-
		Grade - II	1,400/-
		Grade - I	1,125/-

VI. Medical Benefits:

(a) Group Mediclaim Policy – The provision for medical cover shall be as below:

Sl. No.	Post/Grade	Sum Insured in Rs.
(i)	Executive Director	15,00,000/-
(ii)	Grade F/E/D	12,00,000/-
(iii)	Grade C/B/A	9,00,000/-
(iv)	Personal/General Assistant (Grade-III/II/I)	6,00,000/-

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The coverage shall be of the following in the policy:

- (i) Self;
- (ii) Spouse;
- (iii) Parents (female employee can have either her parents or her parents-in-law as dependents);
- (iv) Sisters, widowed sisters, widowed daughters, minor brothers and minor sister;
- (v) Children and step-children normally residing with the employee (son up to the age of 25 or till his marriage whichever is earlier and daughter till she gets married);
- (vi) Divorced/separated daughters (including their minor children) and step-mother.

Except for self and spouse, the income for all sources must not exceed Rs. 10,000/- per month for an individual to be eligible for coverage under the policy.

- (b) **Domiciliary** - The scheme of Medical Reimbursement (Non-Hospitalization Claims) shall be as under:

Sl. No.	Post/Grade		Overall Total Annual Eligibility in Rs.
(i)	Executive Director		65,000/-
(ii)	Grade F/E/D		58,500/-
(iii)	Grade C/B/A		52,000/-
(iv)	Personal/General Assistant	Grade - III	48,750/-
		Grade - II	45,500/-
		Grade - I	39,000/-

The medical reimbursement (non-policy claims) may be made on declaration basis as per the above limits.

The following members of employee's family may be allowed:

- (i) Self;
- (ii) Spouse;
- (iii) Parents (female employee can have either her parents or her parents-in-law as dependents);
- (iv) Sisters, widowed sisters, widowed daughters, minor brothers and minor sister;
- (v) Children and step-children normally residing with the employee (son up to the age of 25 or till his marriage whichever is earlier and daughter till she gets married);
- (vi) Divorced/separated daughters (including their minor children) and step-mother.

Except for self and spouse, the income for all sources must not exceed Rs. 10,000/- per month for an individual to be eligible for coverage under the policy.

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- (c) **Annual Health Check Up** – The facility of annual health checkup for employees and their spouses shall be available at the rate of Rs. 6,750/- per person in one financial year.

VII. Leave fare concession – The Leave Fare policy shall be applicable for travel within India only.

- (a) All employees who will have completed one year of service on regular scales of pay as on the date of the journey performed by them and/or members of their family as detailed below may be covered under the scheme for travel within India.
- (b) The employees will be at liberty to exercise an option to avail LFC one in a block of two years either to place of domicile or other than place of domicile.
- (c) The Following will be covered under the scheme:
- (i) Self;
 - (ii) Spouse;
 - (iii) Two surviving unmarried children or step children;
 - (iv) Married daughters who have been divorced, abandoned or separated from their husbands and widowed daughters and are residing with the employee;
 - (v) Parents and/or step mother residing with the employee;
 - (vi) Unmarried minor brothers as well as unmarried, divorced, abandoned separated from their husbands or widowed sisters residing with the employee, provided their parents are either not alive or are themselves dependent on the employee.

Except for self and spouse, the income for all sources must not exceed Rs. 10,000/- per month for an individual to be eligible for coverage under the scheme.

VIII. Group Saving Linked Insurance - The coverage under the Group Saving Linked Scheme on the lines of SEBI as under:

Sl. No.	Post/Grade		Entitlement Per Person in Rs.
(i)	Executive Director		11,50,000/-
(ii)	Grade 'F'		11,50,000/-
(iii)	Grade 'E'		11,50,000/-
(iv)	Grade 'D'		11,50,000/-
(v)	Grade 'C'		9,25,000/-
(vi)	Grade 'B'		9,25,000/-
(vii)	Grade 'A'		9,25,000/-
(viii)	Personal/General Assistant	Grade - III	8,12,500/-
		Grade - II	7,00,000/-
		Grade - I	4,50,000/-

The employee's contribution towards GSLI scheme will be paid by NFRA.

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- IX. **Reimbursement of Education Expenses** – The reimbursement of educational expenses up to two children shall be as under:

Sl. No.	Post/Grade		Entitlement Per Month Per Child in Rs.
(i)	Executive Director		4,000/-
(ii)	Grade 'F'		4,000/-
(iii)	Grade 'E'		4,000/-
(iv)	Grade 'D'		4,000/-
(v)	Grade 'C'		4,000/-
(vi)	Grade 'B'		4,000/-
(vii)	Grade 'A'		4,000/-
(viii)	Personal/General Assistant	Grade - III	3,200/-
		Grade - II	2,400/-
		Grade - I	1,600/-

- X. **Book Grant** – The facility for book grant shall be available as below:

Sl. No.	Post/Grade		Amount in Rs. Per Annum
(i)	Executive Director		15,000/-
(ii)	Grade 'F'		13,000/-
(iii)	Grade 'E'		11,000/-
(iv)	Grade 'D'		11,000/-
(v)	Grade 'C'		9,000/-
(vi)	Grade 'B'		8,000/-
(vii)	Grade 'A'		7,000/-
(viii)	Personal/General Assistant	Grade - III	6,250/-
		Grade - II	5,500/-
		Grade - I	3,500/-

- XI. **Brief Case** – The allowance for purchase of brief case shall be as under:

Sl. No.	Post/Grade		Entitlement in Rs. (Once in a Calendar Year)
(i)	Executive Director		9,000/-
(ii)	Grade 'F'		7,500/-
(iii)	Grade 'E'		7,500/-
(iv)	Grade 'D'		7,500/-
(v)	Grade 'C'		5,500/-
(vi)	Grade 'B'		5,500/-
(vii)	Grade 'A'		4,000/-
(viii)	Personal/General Assistant	Grade - III	3,000/-
		Grade - II	2,000/-
		Grade - I	2,000/-

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- XII. Newspaper** – The reimbursement of subscription to newspapers, journal, periodicals etc. shall be as under:

Sl. No.	Post/Grade		Entitlement in Rs. Per Annum
(i)	Executive Director		9,600/-
(ii)	Grade 'F'		7,200/-
(iii)	Grade 'E'		7,200/-
(iv)	Grade 'D'		6,600/-
(v)	Grade 'C'		4,800/-
(vi)	Grade 'B'		4,800/-
(vii)	Grade 'A'		4,800/-
(viii)	Personal/General Assistant	Grade - III	3,600/-
		Grade - II	3,600/-
		Grade - I	3,600/-

- XIII. Gratuity** – The amount of gratuity as applicable to Central Government employees for time to time may be admissible for NFRA employees.

- XIV. Tax on Perquisite** – The payment of tax on perquisites by NFRA shall be as per relevant provision of the Income Tax Act.

- XV. Local Allowance** – The Local Allowance shall be payable to staff members in the category of GA/PA Grade-I/II @ 5% of pay (rounded off to next higher rupee), subject to a maximum of Rs. 1250/- p.m.

Sl. No.	Post/Grade		Entitlement in Rs. Per Month
(i)	Executive Director		- NA -
(ii)	Grade 'F'		- NA -
(iii)	Grade 'E'		4,750/-
(iv)	Grade 'D'		4,000/-
(v)	Grade 'C'		2,050/-
(vi)	Grade 'B'		2,050/-
(vii)	Grade 'A'		2,050/-
(viii)	Personal/General Assistant	Grade - III	1,600/-
		Grade - II	1,250/-
		Grade - I	1,250/-

- XVI. Local Compensatory Allowance -**

Sl. No.	Post/Grade	Amount in Rs. Per Month
(i)	GA/PA (III/II/I)	400/-
(ii)	Up to Rs. 75,050/-	500/-
(iii)	Above Rs. 75,050/-	625/-
(iv)	Grade 'F'	1,000/-

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XVII. Reimbursement towards Office Entertainment -

Sl. No.	Post/Grade		Entitlement in Rs. Per Annum
(i)	Executive Director		60,000/-
(ii)	Grade 'F'		40,000/-
(iii)	Grade 'E'		25,000/-
(iv)	Grade 'D'		25,000/-
(v)	Grade 'C'		15,000/-
(vi)	Grade 'B'		15,000/-
(vii)	Grade 'A'		15,000/-
(viii)	Personal/General Assistant	Grade - III	- NA -
		Grade - II	- NA -
		Grade - I	- NA -

XVIII. Equipment Maintenance Allowance -

Sl. No.	Post/Grade		Entitlement in Rs. Per Month
(i)	Executive Director		6,000/-
(ii)	Grade 'F'		4,000/-
(iii)	Grade 'E'		4,000/-
(iv)	Grade 'D'		4,000/-
(v)	Grade 'C'		1,600/-
(vi)	Grade 'B'		500/-
(vii)	Grade 'A'		- NA -
(viii)	Personal/General Assistant	Grade - III	- NA -
		Grade - II	- NA -
		Grade - I	- NA -

XIX. Personal Allowance -

Sl. No.	Post/Grade	Amount in Rs. Per Month
(i)	Executive Director	550/-

Note: Admissible on completion of one year after reaching the maximum of scale of pay. The entire amount of Rs. 550/- p.m. will rank for superannuation benefits.

XX. Special Allowance – The Special Allowance shall be payable to employees at the rates mentioned below:

Sl. No.	Post/Grade	Amount in Rs. Per Month
(i)	Executive Director	30,000/-
(ii)	Grade 'F'	19,000/-
(iii)	Grade 'E'	17,000/-
(iv)	Grade 'D'	12,000/-
(v)	Grade 'C'	9,500/-
(vi)	Grade 'B'	7,250/-
(vii)	Grade 'A'	6,500/-

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The entire amount of Special Allowance shall count for Dearness Allowance and Superannuation benefits.

XXI. Residential Office Allowance – Residential Office Allowance shall be made available at Rs. 20,000/- p.m. for ED.

XXII. Deputation Allowance – The deputation allowance shall be as below:

Sl. No.	Particulars	Details
(i)	An officer deputed to an organization at the same center	4% of pay with a maximum of INR 1,200/- p.m.
(ii)	An officer deputed at outstation center	7.75% of pay with a maximum of INR 2,300/- p.m.

In case of employees on deputation/contract, payment of the allowance, would be as per terms and conditions of deputation/contract, or in the absence of such conditions on rates as above.

XXIII. Conveyance allowance (Petrol allowance) – The reimbursement of conveyance expenses shall be in terms of an amount equal to liters of petrol as per table below. The employees need not own a vehicle for claiming conveyance expenses:

Sl. No.	Post/Grade		Amount of reimbursement equal to liters of petrol Per Month
(i)	#Executive Director		375
(ii)	#Grade 'F'		340
(iii)	Grade 'E'		280
(iv)	Grade 'D'		240
(v)	Grade 'C'		210
(vi)	Grade 'B'		180
(vii)	Grade 'A'		180
(viii)	Personal/General Assistant	Grade - III	135
		Grade - II	90
		Grade - I	50

Note: # The officials of Grade 'F' and above will be eligible if they have not provided with vehicles at NFRA cost.

XXIV. Driver's Salary – The reimbursement of expenditure on driver salary to all eligible employees shall be as under:

Post/Grade	Amount in Rs. Per Month
Grade 'C' to Grade 'E'	16,000/-

The officials of Grade 'F' and above will be eligible for reimbursement of driver salary if they have not provided with vehicles at NFRA cost. The officials of Grade 'C' will become eligible after serving 5 years in the grade.

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XXV. Reimbursement towards computing device, phone and internet connectivity and mobile handset*.

Sl. No.	Post/Grade	Monetary Limit in (Rs.) inclusive of taxes and incidentals, if any, for		
		Computing Devices including accessories (Once in four years)	Mobile Handsets including accessories (Once in four years)	Phone and internet connectivity, including accessories (Annually or proportionately for the period in a year, as the case may be)
(i)	Executive Director	80,000/-	70,000/-	No Limit
(ii)	Grade 'F'	60,000/-	60,000/-	54,000/-
(iii)	Grade 'E'	60,000/-	48,000/-	42,000/-
(iv)	Grade 'D'	60,000/-	42,000/-	42,000/-
(v)	Grade 'C'	Need based, as may be approved by Chairperson	30,000/-	18,000/-
(vi)	Grade 'B'		20,000/-	12,000/-
(vii)	Grade 'A'		15,000/-	10,000/-
(viii)	Personal/ General Assistant		Need based, as may be approved by Chairperson	Need based, as may be approved by Chairperson
(ix)	PS to Chairperson on WTM and Protocol Officer	-	30,000/-	30,000/-
(x)	Others	Need based, as may be approved by Chairperson		

2. The 68 posts in NFRA were created with the approval of Department of Expenditure, Ministry of Finance and the Grades/Pay Scale are as per SEBI Scales. Whenever SEBI revises its Pay Scale, Perks and Allowances (for those approved for NFRA), corresponding changes will be applicable to NFRA also.

3. This issues with the approval of Competent Authority and after Consultation with D/o Expenditure vide their ID No. 19047/6/2020-EIV dated 13.5.2020.

Yours faithfully,

Rakesh Kumar

(Rakesh Kumar)

Under Secretary to the Government of India

191606/2021/IT NFRA

File No. NFRA-05/19/2019-Comp-MCA

No. NFRA-05/19/2019-Comp-MCA

Government of India

Ministry of Corporate Affairs

5th Floor, 'A' Wing, Shastri Bhawan

New Delhi-110001,

Dated October, 2020

To

The Secretary
National Financial Reporting Authority
8th Floor, Hindustan Times Building
Kasturba Gandhi Marg, New Delhi

Subject: . . . Perks and allowances for employees of National Financial Reporting Authority (NFRA) -reg.

Sir

I am directed to refer to the Ministry's letter no. NFRA-05/19/2019/COMP-MCA dated 28.05.2020 on the subject mentioned above and to convey modifications as contained in Para 2 hereunder.

2 . . . (i) A footnote is inserted in the relevant para of Grade allowance (i.e. Para 1, column III) , with the remarks *the entire amount of Grade allowance shall count for Dearness Allowance and Superannuation benefits.*

(ii) The sentence 'whenever SEBI revises its Pay scale . . . NFRA also' in para 2 of letter no. NFRA-05/19/2019/COMP-MCA dated 28.05.2020 may be read as "*Whenever SEBI revised its pay scales, corresponding changes will be applicable to NFRA also. Regarding Perks and allowances, whenever IBBI revises them, the corresponding changes will be applicable to NFRA also.*"

3. Other contents of letter No. NFRA-05/19/2019/COMP-MCA dated 28.05.2020 remain unchanged.

4. This issues with the approval of competent authority and concurrence of AS&FA vide their note # 34 in file No. NFRA-05/18/2020-Comp-MCA (Comp No. 170955) dated 21.09.2020.

Yours faithfully,

(Rakesh Kumar)

Under Secretary to the Govt. of India

Signature Not Verified

Digitally signed by RAKESH
KUMAR
Date: 2020.10.20 15:44:42 IST

APPENDIX - VI

No.12035/12/2013-Pol.II
Government of India
Ministry of Urban Development
Directorate of Estates
Policy-II Section

Nirman Bhavan,
New Delhi - 110 108.

Dated the 15th January, 2014

OFFICE MEMORANDUM

Subject: Retention of General Pool Residential Accommodation by the Central Government Officers on deputation to Public Sector Undertakings/Statutory/Autonomous Bodies and on deputation to ineligible offices at Delhi after serving on central deputation under Central Staffing Scheme.

The following guidelines were issued vide O.M.No.12035/14/92-Pol.II dated 11.10.2000 for retention of General Pool Residential Accommodation by the Central Government Officers on deputation to Public Sector Undertakings/Statutory/Autonomous Bodies:

- (i) officers posted to PSUs/Statutory/Autonomous Bodies, etc. on deputation basis, at the time of its initial constitution, may be allowed retention of General Pool Residential Accommodation that they were occupying for a maximum period of 5 years and the concerned organisation should pay an amount equivalent to the House Rent Allowance admissible to the officer plus the flat rate of licence fee prescribed by the Central Government from time to time in respect of said General Pool Residential Accommodation. The concerned organisations may, however, recover normal licence fee from the officers.
- (ii) the officers posted to PSUs/Statutory/Autonomous Bodies, on mandatory basis or under Central Staffing Scheme may be considered eligible for allotment/retention of General Pool Accommodation and the concerned organisation should pay an amount equivalent to the House Rent Allowance admissible to the officer, plus the flat rate of licence fee prescribed by the Central Govt. from time to time, in respect of the General Pool Residential Accommodation to be allotted/retained by such officers. The organisation may, however, recover normal licence fee from the concerned officers; and
- (iii) the office of the Establishment Officer, Department of Personnel & Training shall issue a certificate that the posting of the officer concerned to the PSUs etc. is on mandatory basis, or under Central Staffing Scheme, without seeking his/her option, and is in public interest.

2. In addition to the above existing provisions on this matter and the difficulties faced by the All India Services Officers and Central Group 'A' Civil Services Officers, who join a non-CSS post for balance tenure of their central deputation after serving four

: 2 :

years on Central Staffing Scheme, for retention of general pool residential accommodation, it has also been decided by the competent authority that

- (i) retention of general pool residential accommodation may be allowed to the All India Services Officers and Central Group 'A' Civil Services Officers, who serve on Central Staffing Scheme (CSS) post under central deputation for at least four years and thereafter, join a non-CSS post for balance tenure of their central deputation as long as the non-CSS post is located in Delhi.
- (ii) In such cases, the Establishment Officer would issue a certificate to the effect that the officer concerned had served for at least four years in CSS post and she/he needed to retain Government accommodation for her/his balance tenure on non-CSS post.
- (iii) The concerned organization shall recover from the salary of the officer concerned an amount equivalent to House Rent Allowance admissible and normal licence fee as prescribed for the accommodation by the Central Government from time to time and remit the amount so recovered to the Directorate of Estates every month.

3. These orders are issued in supersession of O.M.No.12035/14/92-Pol.II dated 11.10.2000.



(J.P. Rath)

Deputy Director of Estates
@ 2306 1372

To

1. All Ministries/Departments of the Government of India.
2. All Sections and Officers of Directorate of Estates.
3. All Regional Offices of the Directorate of Estates.

Copy for information to:

1. PS to UDM/MoS (UD)
2. Sr.PPS to Secretary (UD)
3. PPS to Joint Secretary (L&E), MoUD
4. Deputy Secretary (Cabinet), Cabinet Secretariat, Rashtrapati Bhawan, New Delhi - 110 004.
[W.r.t. CCA Meeting dated 20.12.2013; Case No.111/CCA/2013; Item No.9]
5. The Establishment Officer, Department of Personnel & Training, North Block, New Delhi - 110 001.
6. Secretary, Department of Public Enterprises, Block No.14, CGO Complex, Lodhi Road, New Delhi - 110 003.
7. PS to DE.
8. Sr.Technical Director, NIC, Niman Bhavan - With a request to upload the O.M. on the website of the Directorate of Estates.
9. OL Section, Directorate of Estates - for Hindi Translation.
10. Guard File.



(J.P. Rath)

Deputy Director of Estates
@ 2306 1372

APPENDIX - VII

No. NFRA -07/1/2018-NFRA-MCA
Government of India
Ministry of Corporate Affairs

5th Floor, A-Wing, Shastri Bhawan,
New Delhi-110001
Dated the 30th December, 2020

To,

✓ The Secretary,
National Financial Reporting Authority,
8th Floor, Hindustan Times Building,
Kasturba Gandhi Marg,
New Delhi-110001

Subject: Implementation of the decision taken in the Case No. 56/CCA/2020 in the meeting of Cabinet Committee on Accommodation held on 19.06.2020 regarding inclusion of National Financial Reporting Authority (NFRA) and Investors Education and Protection Fund Authority (IEPFA) in the list of organizations eligible for General Pool Residential Accommodation (GPRA).

Sir,

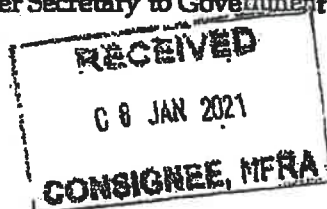
I am directed to refer to NFRA's letter No. B-11011/1/2019-O/o Secy-NFRA dated 8.7.19 on the above mentioned subject and to state that the proposal of NFRA was placed before the Cabinet Committee on Accommodation. Directorate of Estates, M/o Housing & Urban Affairs has informed that the Competent authority has approved the proposal for allotment of General Pool Residential Accommodation to (i) Chairperson, Members (full time) and Secretary of National Financial Reporting Authority (NFRA); (ii) deputationists to NFRA on mandatory posting by Department of Personnel and Training, as per their entitlement at Commonwealth Games Village, subject to availability. Accordingly, the above mentioned officers and employees shall be eligible for allotment of General Pool Residential Accommodation on maturity of their turn in the waiting list subject to fulfilment of other usual terms and conditions.

Yours faithfully,

Rakesh Kumar
(Rakesh Kumar)

Under Secretary to Government of India

Copy to: Under Secretary (General), MCA



No.NFRA-05/3/2020-Comp-MCA
Government of India
Ministry of Corporate Affairs

5th Floor, 'A' Wing, Shastri Bhawan
New Delhi-110001,
Dated:- 12th October, 2020

To

The Secretary
National Financial Reporting
Authority 8th Floor, Hindustan
Times Building Kasturba Gandhi
Marg, New Delhi

Subject: Allowances and Entitlements of NFRA Staff on Tour and Transfer.

Sir,

I am directed to refer to NFRA's letter No. NF-12027/1/2020 dated 24.01.2020 and dated 23.07.2020, on the subject mentioned above and to say that approval of the Competent Authority is hereby accorded to NFRA for adopting 18.08.2017 order of IBBI (with retrospective effect so as to clear pending cases of its staff), along with modifications issued by IBBI on 09.10.2017 and thereafter. The approval is subject to following conditions:

- i. For domestic travel, restrictions such as travel on Air India, and bookings directly on Air India website or through Balmer Lawrie/ ITDC/IRCTC would be applicable.
- ii. Parity with MEA rates of Daily allowances would be maintained.
- iii. Approval authority for International travel of NFRA staff will be as follows:
 - a. In case of foreign visits of Chairperson/Member/composite delegation headed by Chairperson/ Member, the approving authority will be Hon'ble CAM and Screening Committee of Secretaries (SCoS) and no splitting should be allowed.
 - b. In case of foreign visits of Other Officers & Staff the approving authority would be Hon'ble CAM/Secretary Corporate Affairs in consonance with Government of India, Ministry of Finance, Department of Expenditure OM No. 23(2)/E.Coord-2006 dated 07/01/2010.

2. This issues with the approval of Competent Authority and concurrence of AS & FA vide their note#46 dated 21.09.2020.

Rakesh Kumar

File No.NFRA-05/3/2020-Comp-MCA

Yours faithfully,

Rakesh Kumar

(Rakesh Kumar)

Under Secretary to the Govt. of India

INSOLVENCY AND BANKRUPTCY BOARD OF INDIA

7th Floor, Mayur Bhawan, Connaught Place,
New Delhi - 110 001

No. IBBI/44/TA RULES/ESTT.

Date: 18.08.2017

TRAVELLING AND HALTING ALLOWANCE GUIDELINES

These Travelling and Halting Allowance Guidelines will be called "INSOLVENCY AND BANKRUPTCY BOARD OF INDIA (IBBI) TA GUIDELINES". These guidelines provide for eligibility, approval of tour programme, entitlement of journeys on tour or training, Daily Allowances, foreign tour, Airline Rules, calculation of Daily Allowance, etc.

1. ELIGIBILITY

All officers (Including Trainee Officers, Consultants, Research Associates) of the Board proceeding on official tour, which is duly approved by the competent authority are eligible.

2. APPROVAL OF TOUR PROGRAMME

A visit to a place out of Headquarter on official work is to be recommended / approved by the following:

Designation	Tour to be recommended by	Tour to be approved by
Chairperson	-	Self
Whole time Member	-	Chairperson
Executive Directors	Whole time Member	Chairperson
Chief General Mgr.	ED	Whole time Member
DGM / AGM	CGM / GM	Respective Executive Director
Below AGM	Concerned controlling officer (CGM / GM)	Respective Executive Director

(approval of tour programme should be submitted in prescribed form (Annexure A))

3. ENTITLEMENT OF JOURNEY ON TOUR OR TRAINING IN INDIA

3.1 The grade-wise hotel entitlement is as under :-

Category	Class of travel	Hotel entitlement
		(Rs.)
ED	Business Class by air or AC-I by train	7500
CGM / GM	Economy Class by air or AC I - by train	4500

DGM / AGM	Economy Class by air or AC - II by train	2250
Grade A / B / C/ Trainee Officers / Consultants / Research Associates	Economy Class by air or AC - III by train	750

- 3.2 All mileage points earned by IBBI officers on tickets purchased for official travel shall be utilized for other official travel. Any usage of these mileage points for purpose of private travel by an officer will attract departmental action. This is to ensure that the benefits out of official travel, which is funded by IBBI, should accrue to IBBI.
- 3.3 IBBI officers can also travel by Premium Trains / Premium Tatkal Trains / Suvidha / Shatabdi / Rajdhani / Duronto Trains which have Dynamic / Flexi fare as per their entitlement.
- 3.4 In case any officer / official is required to travel over his entitlement, specific approval of the Chairperson is to be obtained before undertaking the journey.
- 3.5 In case of places not connected by air / rail, travel by AC bus for all those entitled to travel by AC II / Deluxe bus is allowed.
- 3.6 In case of road travel between places connected by rail, travel by any means of public transport is allowed provided the total fare does not exceed the train fare by the entitled class.
- 3.7 In case of non-availability of seats in entitled class, officials may travel in the class below their entitled class.
- 3.8 Entitlement for Journey by Sea or by River Steamer

- (i) For places other than Andaman & Nicobar Group of Islands and Lakshadweep Group of Island :-

AGM and above	Highest Class / Deluxe Class
Below AGM	Lower class (below Highest Class) if there are two classes only on the steamer.

- (ii) For travel between the mainland and the A&N Group of Islands and Lakshadweep Group of Island by ships operated by the Shipping Corp. of India Ltd. :-

GM and above	Deluxe Class
DGM and AGM	First / A Cabin Class.
Below AGM	Second / B Cabin class.

4. DAILY ALLOWANCE / FOOD ALLOWANCE ENTITLEMENT

Category	Daily Allowance / Food Allowance
ED	Rs. 1200 per day
CGM / GM	Rs. 1000 per day
DGM / AGM	Rs. 900 per day
Grade A / B / C / Trainee Officers / Consultants / Research Associates	Rs. 800 per day

- 4.1 There will be no separate reimbursement of food bills, instead the lump-sum amount payable will be as per (4) above. However, no voucher will be required for the expenses incurred on food bill.

5. INTERNATIONAL TRAVEL ENTITLEMENT

- 5.1 International travel entitlement will be as under :-

Chairperson	As prescribed for a Secretary to the Govt. of India.
Whole-Time Members	As prescribed for Group 'A' officer of equivalent rank of the Central Government.
Executive Director	Business Class / Club Class
CGM / GM / DGM / below	Economy class

Note : Foreign air travel involving 8 hours or more may be undertaken by Business Class for all category officers

- 5.2 Daily Allowance rates for foreign travel will be regulated as prescribed by Ministry of External Affairs from time to time.

6. AIRLINE RULE

Air journey is to be undertaken by Air India / Indian Airlines only. However, the journey can be undertaken by private airlines provided :

- Air India / Indian Airlines flight for the required sector and time is not available.
- Air India / Indian Airlines flight is not available within the period of scheduled departure of one hour.
- The air fare of private airlines is on lower side by more than Rs. 1000/-.
- Officers should try to make their bookings in advance to the extent possible, so that benefits of discounted fares can be obtained. However, the official work should not be deferred because discounted fares are not available.

- v) Under no circumstances, fare should exceed the normal fare of the entitled class offered by Indian Airlines / Air India or their subsidiaries.

7. CALCULATION OF DAILY ALLOWANCE

- 7.1 If the absence from Hqr. is less than 6 hours: 30% of the Daily Allowance
If the absence from Hqr. is between 6 hr to 12 hrs. : 70% of the Daily Allowance
If the absence from Hqr. is more than 12 hrs: 100% of the Daily Allowance

Absence from Hqr. will be reckoned from midnight to midnight and will be calculated on a per day basis.

- 7.2 In case of stay / journey on Govt. ships, boats, etc. or journey to remote places on foot / mules, etc. daily allowance will be paid at rate equivalent to that provided for reimbursement of food allowance. However, in this case the amount will be sanctioned irrespective of the actual expenditure incurred on this account with the approval of the Head of the Deptt. / competent authority.

8. CONVEYANCE WHILE ON TOUR

Employee proceeding on / return from tour will be reimbursed conveyance charges as under. -

- i) From / to their residence to / from railway station / bus stand / airport.
- ii) From / to such station to / from the place of work or place of residence at the temporary headquarters.
- iii) Between railway station / bus stand / airport and another enroute for the purpose of catching a connecting bus / flight / train.
- iv) To / from a hotel or restaurant at a place enroute, such trip being necessitated by enforced halt at the place for a duration of six hours or more.
- v) Employees travelling in groups of two or more should as far as possible endeavour to share the same conveyance so as to keep the expenditure within the limits of necessity.
- vi) No employee shall claim payment in excess of the actual expenses incurred by him / her.
- vii) Reimbursement of conveyance charges will be allowed only when the distance covered is ½ kilometre and above and the employee certifies in the relevant bill of having actually incurred the expenditure.

- viii) While making claims on account of conveyance charges, employee will state clearly the distance involved, the mode of transport utilized and the expenses paid.
- ix) Where office boxes or other heavy luggage or valuable documents are required to be carried on behalf of the Board, the employee concerned may be reimbursed taxi charges for travel from office to residence and vice versa. However, carrying inspection papers, compliance reports, records of findings of inspection etc. which can normally be carried in leather bags will not qualify for taxi charges. Certification may be obtained from the controlling / competent authority for carrying heavy luggage or valuable documents on behalf of the Board and the same may be submitted along with the TA Bill.
- (x) Employee returning from tours by rail, shall alight at the station nearest to their residence where train has a scheduled halt and claim conveyance charges accordingly, even though the ticket may be valid for journey upto the terminal. If an employee prefers to travel up to the terminal, the conveyance charges will be reimbursed on the basis of termination of journey at the point nearest to the employee's residence.
- (xi) Employees are required to use public conveyance in connection with the Board's work. Expenses actually incurred by them on such occasions for paying fares for the hire of taxi, auto rickshaw and / or any other mode of public conveyance, or for the purchase of bus / rail tickets will be reimbursed.
- (xii) Officers in the rank of AGM and above may hire private AC taxi during tour outside Hqr., depending upon the exigencies of work.

9. TOUR ADVANCE

Tour advance may be claimed by submitting the prescribed application form (Annexure 'D') along with duly approved note of the tour programme approved by the competent authority as per the entitlement. Advance will be granted as per the full entitlement based on the approved tour programme.

10. SUBMISSION OF BILLS

- 10.1 In case advance taken : Tour bill should be submitted in the prescribed form (Annexure F) along with the supporting bills, within ten days of completion of tour or resumption of duty. However, the unutilized advance, if any, should be refunded immediately within seven days.
- 10.2 In case of advance not taken : The tour bill (as per prescribed form (Annexure E) should be submitted within one month from the date of completion of return journey otherwise the claim for the particular journey will be forfeited.
- 10.3 The officers should ensure that proper receipts and vouchers are submitted

11 LEAVE DURING TOUR

- 11.1 If the employee takes casual leave or restricted holiday while on tour, the employee is not entitled to draw daily allowance during such leave.
- 11.2 If the employee absents from duty for a short period i.e. on medical grounds or other similar grounds and it becomes necessary to treat such period of absence as ordinary/ sick leave, there being no casual leave to his credit, the employee is allowed Travelling Allowance / Daily Allowance for return journey provided satisfactory evidence is produced to show that he returned to his Hqr. direct from the place of tour.
- 11.3 If an employee avails of ordinary leave before commencement of tour / training programme and joins duty directly at the temporary Hqr. after expiry of leave, the employee is entitled to draw travelling and daily allowance in respect of both outward and return journeys. The employee is paid daily allowance for the number of days the employee attends to duties at the place of tour / training.

12. TRAVEL BY CIRCUITOUS ROUTE DURING TOUR

When an employee perform journeys on tour by a longer or a circuitous route and by different classes of accommodation to suit their own convenience, claims for fares in such cases will be admitted on the following basis, provided that it does not exceed the entitlement :-

- a) Fare to the distance by the class actually travelled from the place of the tour to the place of halt

Plus

- b) Fare for the distance by the class actually travelled from the place of halt to the headquarters provided that (a) + (b) above does not exceed the fare for the entitled class for the journey between the Hqr. and the place of tour.

13. OUTWARD / INWARD JOURNEY

Journey by Air / Train

Employee should undertake the journey by air/ train in such a way that the duration of his absence from Hqr. is kept to the minimum. If for any special reason the outward / return air journey has to be performed by earlier / later flights / train, the reason should be recorded in the tour programme which are put up for approval to the appropriate authority.

14. RESUMPTION OF DUTY ON RETURN FROM TOUR

The employee returning from tour should attend office on the same day within a reasonable time after visiting home etc. due consideration being given to the late arrival of flight / train, distance between airport / railway station and the residence etc. The cases requiring relaxation in such matters may be decided at the discretion / with prior approval of the competent authority.

15. WHEN EMPLOYEE STAYS IN BOARD'S GUEST HOUSE

An employee shall be eligible for the usual Daily Allowance but not reimbursement of expenses for boarding and any other charges charged by guest house authority.

16. TRAVEL BETWEEN PLACES NOT CONNECTED BY RAIL

In respect of the journeys undertaken by full taxi / auto rickshaw or on a sharing basis / per seat basis or by his own car / own motor cycle / scooter, between places not connected by rail, reimbursement of fares may be made subject to the ceiling for travel in First Class by rail for the distance by road by the direct route or actual charges, whichever is less. In respect of journey in hilly areas, reimbursement of taxi / auto rickshaw charges may be made to the extent of first class rail fare as charged by Railways for hilly areas.

17. PLACES TO BE VISITED IS WITHIN 500 KMS

Where the place to be visited is within 500 Km and where overnight journey is possible, the employee should perform the journey by rail as per the admissible class. Relaxation, if any, would be given by tour approving authority after recording approvals etc. and the reasons for the same in writing.

18. TRAVELLING ALLOWANCE ON TRANSFER

18.1 Composite Transfer and Packing Grant (CTG)

- (a) The Composite Transfer and Packing Grant shall be paid at the rate of 80% of the last month's basic pay in case of transfer involving a change of station located at a distance of more than 20 km from each other. However, for transfer to and from the Island territories of Andaman Nicobar & Lakshadweep, CTG shall be paid at the rate of 100% of last month basic pay drawn. Further, NPA and MSP shall not be included as part of basic pay while determining entitlement of CTG.
- (b) In cases of transfer to stations which are at a distance of less than 20 km from the old station and of transfer within the same city, one third of the composite transfer grant will be admissible provided a change of residence is actually involved.
- (c) In cases where the transfer of husband and wife takes place within six months,

grant on transfer shall be allowed to the spouse transferred later. No transfer grant shall be admissible to the spouse transferred later, in case both the transfers are ordered within 60 days. The existing provisions shall continue to be applicable in case of transfer after a period of six months or more.

18.2 Transportation of personal effects

	<u>By train / Steamer</u>	<u>By Road</u>
ED	6000 kg by goods train / 4 wheeler wagon/1 double container	Rs.50 per km.
CGM/GM :	6000 kg. by goods train / 4 wheeler wagon / 1 single container	Rs.50 per km
DGM/AGM:	3000 kg.	Rs. 25 per km.
Below AGM:	1500 kg.	Rs. 15 per km.

The rates will further rise by 25% whenever DA increases by 50%. The rates for transporting the entitled weight by Steamer will be equal to the prevailing rates prescribed by such transport in ships operated by Shipping Corp. of India. The claim for reimbursement shall be admissible subject to the production of actual receipts / vouchers by IBBI official. Production of receipts / vouchers is mandatory in respect of transfer cases of North Eastern Region, Andaman & Nicobar Island and Lakshadweep also.

18.3 Transportation of Conveyance

AGM and above	:	1 motor car etc. or 1 motor cycle / scooter
Below AGM	:	1 motor cycle / scooter / moped / bicycle

19. BOOKING OF TICKETS AND CANCELLATION

- 19.1 Air tickets may be booked through Air India / Indian Airlines directly or through the public sector travel agents viz. M/s. Ashok Travel and Tours and M/s. Balmer & Lawrie.
- 19.2 The employee will not claim any commission / charge for booking the ticket.
- 19.3 The payment in respect of the cost of the ticket purchased will be made once in a fortnight and as such, the consolidated bill in respect of bookings made in each fortnight may be settled in the following week.
- 19.4 The Board may allow expenditure incurred on cancellation of tickets purchased provided such cancellation is made in the interest of the Board. The Board may also allow cancellation charges on tickets so purchased if cancellation is occasioned by the employee's own illness and the request is duly supported by a medical certificate from a registered medical practitioner.

20. EXPENDITURE MANAGEMENT – ECONOMY MEASURES AND RATIONALIZATION OF EXPENDITURE

All officers are to travel in economy class only for domestic travel except in the case of Executive Directors who may travel in executive class. Officers may travel by entitled class for international travel, however, Executive Directors may travel by business class. In all cases of air travel, only the lowest fare air tickets of the entitled class are to be purchased / procured. No companion free ticket on domestic / international travel is to be availed of.

21. STAY IN HOTEL ROOM WITH HIGHER TARIFF

Sometimes, officers prefer to stay in hotel rooms where hotel tariffs are higher than the entitled limits applicable in their cases, as the concerned hotels offer certain discounts in the hotel tariffs. However, in such cases, the taxes are levied on the original tariffs i.e. without taking into account the discount offered. It is clarified that in such cases, taxes etc. should be reimbursed only to the extent leviable on the limits applicable in their cases.

22. PAYMENT OF TAXES ON LODGING CHARGES

The above limits of reimbursement of lodging charges for stay in hotels, lodging houses, etc are inclusive of taxes

23. HALTING ALLOWANCE NOT TO EXCEED THE NUMBER OF DAYS OF ABSENCE FROM HEADQUARTERS

The payment of Halting Allowance / Dearness Allowance should not normally exceed the number of days for which an officer is away from the headquarters (subject to existing rounding off facility). The intention is that an officer availing of hotel facility should so adjust his stay that the officer is not required to pay a full (additional) day's lodging charges for a part of the day not involving night stay.

24. ADMISSIBILITY OF HALTING ALLOWANCE / TRAVELLING ALLOWANCE FOR ATTENDING TRAINING PROGRAMME

When officers deputed for training / on tour are provided with lodging / boarding facilities by the host institution, they are entitled for Halting / Travelling Allowance at 1/4th of the normal rate. Such officers may be paid a minimum of one day's halting allowance at normal rate for the journey period, even though the time spent on travel may be for a few hours. However, it should be ensured that the number of days for which halting allowance is paid at normal and reduced rates does not exceed the total number of days of absence from Hqr.

25. SHARING OF HOTEL ROOMS

If more than one officer shares a room in a hotel, only one officer will be eligible to claim reimbursement of both lodging as well as boarding expenses. The other co-shares will be eligible to get only boarding charges according to their respective eligibility.

26. SETTLEMENT OF CLAIMS WITH IRREGULARITY IN HOTEL BILLS

Where there is prima facie evidence to suggest that the hotel bills represent more than what has actually been spent or on the basis of investigations carried out by the Board, there are reasons to believe that the bills are inflated, office may treat such cases instances of irregularity and reject the same as inadmissible or 'hotel stay' basis indicating the reasons thereof. The bill may, however, be settled on the basis of per diem halting allowance as admissible. The decision in this regard should be taken by the competent authority and the concerned officer advised suitably. If such instances recur particular cases may be referred to Vigilance Cell with Head of the Deptt. specific recommendations / comments.

27. FORCED HALTS ON ACCOUNT OF TRANS-SHIPMENTS

Officers on tour are sometimes required to take halts during journeys at trans-shipment centres / intermediate railway station / airport, for want of connecting train / flight and stay in hotel / retiring room. In such cases of enforced halt involving night stay at-transit point, the officers may be reimbursed hotel expenses at prescribed rates subject to the condition that the total number of days for which halting allowance / hotel expenses are paid, does not exceed the total number of days for which they are entitled to halting allowance for the tour, in question.

28. JOURNEY IN NCR FOR OFFICIAL PURPOSES / TRAINING

If any official is required to visit any place in NCR for official purposes / training, the employee will not be entitled for any Travelling Allowance and as such it will be treated as a local journey.

29. PAYMENT MADE THROUGH CREDIT CARD

Officers on tour may, if they so desire, avail of the credit card facility even though they have drawn advances towards halting allowance.

30. FORMS

- | | | | |
|----|--------------|---|---|
| 1. | ANNEXURE - A | : | Form for approval of tour programme. |
| 2. | ANNEXURE - B | : | Requisition for booking of air tickets |
| 3. | ANNEXURE - C | : | Requisition for hotel booking. |
| 4. | ANNEXURE - D | : | Application for tour advance. |
| 5. | ANNEXURE - E | : | Travelling Allowance bill for tour. |
| 6. | ANNEXURE - F | : | Application for advance towards foreign exchange allowance. |

INSOLVENCY AND BANKRUPTCY BOARD OF INDIA
7th Floor Mayur Bhawan Connaught Place,
New Delhi - 110 001

No. IBB/44/TA RULES/ESTT

Date: 09.10.2017

OFFICE ORDER

SUBJECT : REVISION OF TRAVELLING AND HALTING ALLOWANCE GUIDELINES

In partial modification of Travelling and Halting Allowance Guidelines circulated by the IBB/44/TA RULES/ESTT, Dated 18.08.2017, it has been decided to revise the Travelling and Halting Allowances as under:-

Sr. No. 3 : ENTITLEMENT OF JOURNEY ON TOUR OR TRAINING IN INDIA

3.1 The revised grade-wise hotel / lodging entitlement is as under:-

Category	REVISED Lodging (Amt. per diem, exclusive of tax)		
	Cat. I	Cat. II	Cat. III
ED	7500	7000	7000
CGM	7500	7000	7000
GM	6500	5000	3500
DGM	6500	5000	3500
AGM	4500	3000	2000
Grade A / B / Trainee officers / Consultants / RAs	3500	2500	2000

- Category I Cities : Mumbai, Kolkata, Delhi, Chennai, Bangalore & Hyderabad
Category II Cities : All State Capitals and Union Territories.
Category III Cities : All other Centres / Cities

Contd..2..

Sr. No. 4 : DAILY ALLOWANCE / FOOD ALLOWANCE ENTITLEMENT

The revised entitlement is as under :-

Category	REVISED	
	Mumbai, Delhi, Kolkata, Chennai, Bangalore and Hyderabad (Rs./ per day)	Other Centres (Rs./per day)
ED	1800	1500
CGM	1800	1500
GM	1800	1500
DGM	1500	1300
AGM	1500	1300
Grade A / B / Trainee officers	1500	1300
Consultants / RAs	1400	1200

Sr. No. 5 INTERNATIONAL TRAVEL ENTITLEMENT

5.2 Daily Allowance rates for foreign travel will be as under :-

Category	Daily Allowance Rates
ED	US\$ 500
CGM	US\$ 400
GM	US\$ 400
DGM	US\$ 300
AGM	US\$ 300
Grade A / B / Trainee Officers	US\$ 300
Consultants / RAs	US\$ 250

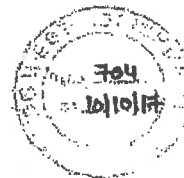
The above changes will be effective from 05.10.2017.

All other terms and conditions governing Travelling and Halting Allowance will remain unchanged.

(Unesh Kumar Sharma)
Dy. General Manager (Estt.)

To :
All officers of IBB

PS to Chairperson
PS to WTM (AL)
PS to WTM (RR)
PS to WTM (RM)
PS to ED
PA to CGM



भारतीय दिवाला और शोधन अक्षमता बोर्ड
Insolvency and Bankruptcy Board of India

OFFICE ORDER

No. IBBI/ESTT/TA & Halting Guidelines/44

Date: 31.12.2019

Subject: Revision of Travelling and Halting Allowance Guidelines

In partial modification of Travelling and Halting Allowance Guidelines circulated vide No. IBBI/44/TA/Rules/Estt. Dated 18th August 2017. It has been decided to revise the Rule 28 of the Travelling and Halting Allowance Guidelines as under: -

Sr. No. 28: JOURNEY IN NCR FOR OFFICIAL PURPOSES/TRAINING

- i. *If any official is required to visit any place in NCR for training purpose or otherwise and is made to stay overnight for the same, the employee will be entitled for Halting Allowance, Travelling Allowance and Daily Allowance/Food Allowance. The Daily Allowance/Food Allowance shall be paid at 1/4th of the normal rate, when lodging and boarding facilities are provided by the host institution.*
- ii. *If any official is required to visit any place in NCR for training purpose or otherwise and the overnight stay is not required, then the employee will be entitled for the conveyance provided that such travel is beyond the distance of 20 KMs from Headquarters."*

Aniket Sharma
Aniket Sharma
(Assistant Manager)

To:

All officers of IBBI.

PS to Chairperson
PS to WTM (AL)
PS to WTM (RR)
PS to WTM (RM)
PS to EDs
PA to CGMs

File No.NFRA-05/19/2020-Comp-MCA

No. NFRA-05/19/2020-Comp-MCA
Government of India
Ministry of Corporate Affairs

5th Floor, 'A' Wing, Shastri Bhawan
New Delhi-110001,
Dated May, 2021

To

The Secretary
National Financial Reporting Authority
8th Floor, Hindustan Times Building
Kasturba Gandhi Marg, New Delhi

Subject: Terms and conditions for staff on Deputation/ Short term contract-reg.

I am directed to refer to NFRA's letter No. NF-12020(11)/8/2019 dated 18.11.2020, on the subject mentioned above and to say that approval of the Competent Authority is hereby accorded for the terms and Conditions for Deputation/ Short Term Contract in NFRA as detailed below:

- i. Payment of EDLI (Employee Deposit Linked Insurance) @ 0.5% of (Basic Pay + allowances counted for DA + DA) subject to maximum of Rs. 75 per month.
- ii. Payment of administration charges on EPF @ 0.5% of (Basic Pay + allowances counted for DA + DA).

The above charges will be in addition to the contribution of 12% as per para 5 of MCA letter of even No. dated 29.10.2020.

2. Further, in case of any changes in the CPF/EPF/NPS, etc. by the competent Authority the same would be applicable.
3. Grant of Annual Increment in Basic Pay would be as per the extant rules of DOPT from time to time.
4. This issues with the approval of Competent Authority and concurrence of AS&FA vide their note#106 dated 30.04.2021.

Yours faithfully,

(Rakesh Kumar)
Under Secretary to the Govt. of India

Signature Not Verified

Digitally signed by RAKESH
KUMAR
Date: 2021.05.24 00:16:36 IST

